the earlier Resolutions of the Full Court of the Supreme Court adopted on 07.05.1997 and 15.10.1999 which were on these lines. The decision of Supreme Court has been conveyed to Department of Official Language in Ministry of Home Affairs.

Loans to economically weaker persons by KVIC

718. SHRI DHIRAJ PRASAD SAHU : Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of loan provided to economically weaker persons through Khadi Boards of Khadi and Village Industries Commission (KVIC) during each of the last three years and the current year, State-wise;

(b) whether any irregularities have been found in this regard during the said period; and

(c) if so, the details thereof and the action taken against the guilty officials?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIAPPA) : (a) Khadi and Village Industries Boards (KVIBs) of States/Union Territories (UTs) function under the administrative control of respective States/UTs and Khadi and Village Industries Commission (KVIC) provides some financial assistance to KVIBs under various schemes.

At present there are no schemes whereby KVIC provides loan to economically weaker persons. However, till 2011-12, KVIC used to provide loan to Khadi and Village Industries Institutions in North-Eastern Region. Details of loan provided by KVIC in the North-Eastern Region during last three years are as under:—

Sl. No.	Year	Khadi Loan (in Rs. lakh)	Village Industries Loan (in Rs. lakh)
1.	2009-10	164.30	6.99
2.	2010-11	178.60	0.72
3.	2011-12	100.91	-

(b) and (c) Action in respect of irregularities is taken by KVIC and KVIBs as per rules on a continuing basis as and when any such instance is brought to their notice. The action includes cancellation of khadi certificate of the institution and

discontinuation of assistance. Disciplinary action is also initiated by KVIC as per rules against any of its officials if found guilty.

Identification of sick MSMEs

719. SHRI VIVEK GUPTA : Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the number of sick Micro, Small and Medium Enterprises (MSMEs) identified in the country, State-wise;

(b) whether the Ministry is undertaking any measures for the rehabilitation and revival of these sick industries, as per the recommendations of various committees;

(c) if so, the details of such rehabilitation measures undertaken; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIAPPA) : (a) As per the data compiled by the Reserve Bank of India (RBI) from the scheduled commercial banks, there were 85,591 sick micro and small enterprises (MSEs) and 3,044 sick medium enterprises in the country as at the end of March, 2012 (latest available). The State/Union Territory-wise number of sick MSEs and sick medium enterprises are given in Statement-I and Statement-II respectively (*See* below).

(b) and (c) Rehabilitation package for the revival of viable sick MSEs is provided by primary lending institutions (PLIs), including commercial banks, which provide credit to the MSEs. The rehabilitation package is determined as per the guidelines issued by RBI from time to time.

The latest guidelines were issued by RBI in November, 2012, based on the recommendations of the Committee set up by Ministry of MSME to examine the definition of sickness and the procedure for assessing the viability of sick MSEs. The guidelines, *inter-alia*, provide for:—

(i) Early detection of sickness;

(ii) A viability study to form the basis of rehabilitation package to potentially viable sick MSEs; and

(iii) A non-discretionary one time settlement scheme for the MSE sector.

(d) Does not arise.